

LOK SABHA
UNSTARRED QUESTION NO. 1382
TO BE ANSWERED ON 10th February, 2022

Oil India Limited

1382. SHRI PRADYUT BORDOLOI:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has investigated causes of the blowout of the oil well under Baghjan oilfield operated by Oil India Limited (OIL) in June, 2020 and if so, the details thereof;
- (b) whether the Government has taken any additional measures since June, 2020 to prevent such incidents in future and if so, the details thereof; and
- (c) whether the Government has assessed the effects of the blowout on local communities and whether any compensation was given to individuals affected due to the same and if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)

- (a) & (b) Government had constituted a three member High Level Committee headed by Director General, Directorate General of Hydrocarbons (DGH) to investigate the causes of the blowout at Baghjan oilfield. In addition, the Government had also constituted a five-member committee headed by Secretary, Ministry of Petroleum and Natural Gas. Both the committees have submitted their reports and the same have been accepted by the Government. Based on the recommendations of the committees, following major actions have been taken:
- (i) Oil India Limited (OIL) has been asked to relocate its Headquarter & Corporate office from Noida to Guwahati to increase its operational and execution capability and to have close supervision & oversight of its operations in North East, and also for active interaction with State Government and local community.
- (ii) OIL has been asked to set up a Crisis Management Centre in collaboration with Oil & Natural Gas Corporation Ltd (ONGC).

(iii) DGH has been asked to develop a system of training and capacity building for Exploration and Production (E&P) companies to prevent such incidents in future.

(iv) Oil Industry Safety Directorate (OISD) has been asked to prepare Standard Operating Procedures (SOPs) and to ensure its compliance by the E&P companies.

(c) OIL has paid compensation of Rs. 102.74 crore to the District Collector, Tinsukia for distribution amongst the affected persons. OIL also arranged camps for the affected public and incurred an expenditure of Rs 45.18 crore on relief and rehabilitation.
